

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD.

O.A. NO. 846/95

Between:

Date of Order: 25.7.95.

P.J.Dhorthy

...Applicant.

And

1. The Secretary,
Ministry of Communications,
Dept. of Posts, New Delhi.
2. The Chief Post Master General,
A.P.Circle, Dak Sadan,
Hyderabad.
3. The Post Master General,
A.P.Southern Region,
Kurnool.
4. The Supdt. of Post Offices, Kurnool Division, Kurnool.
5. Superintendent of Post Offices,
Wanaparthy Division,
Wanaparthy,
Mahaboobnagar District.

...Respondents.

Counsel for the Applicant : Mr. B.S.A. Satyanarayana

Counsel for the Respondents : Mr. N.R. Devraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

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O.A.No. 846/95

Date of Order: 25.7.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The claim of the applicant is for a direction to the respondents to pay him Productivity Linked Bonus (P.L.Bonus) for the period that she worked as a Postal Assistant.

2. The applicant states that she having been selected, for appointment as Postal Assistant was initially appointed as Short Duty Postal Assistant w.e.f. 12.5.88. Thereafter she worked as RTP Postal Assistant. She thus continuously served the department till 16.7.91 when she was regularly appointed as a Postal Assistant.

3. Heard learned counsel for both the parties.

Learned counsel for the applicant has drawn my attention to the decisions of the Ernakulam Bench of the Tribunal in OA.612/89 and OA.171/89. The ratio in the said judgements was that no distinction can be made between Short Duty/ RTP worker and as a casual labour in granting P.L.Bonus and if they had put in 240 days of service each year ending 31st March for 3 years or more they should be entitled to PL Bonus. The amount of said bonus would be based on their average monthly emoluments determining by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

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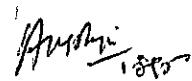
4. The applicant herein is similarly situated as those in the afore-stated OAs. In the result, this application is allowed with a direction to the respondents to grant the applicant the same benefit as granted by the Ernakulam Bench (referred to in the preceding para). The above direction should be complied with in a period of three months from the date of communication of this order. No order as to costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 25th July, 1995

(Dictated in Open Court)

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DEPUTY REGISTRAR(J)

To

1. The Secretary, Ministry of Communications,
Dept. of Posts, New Delhi.
2. The Chief Post Master General, A.P.Circle,
Dak Sedan, Hyderabad.
3. The Post Master General, A.P.Southern Region, Kurnool.
4. The Superintendent of Post Offices, Wanaparthy Division,
Wanaparthy, Mahaboobnagar District.
5. The Superintendent of Post Offices, Kurnool Divn, Kurnool.
6. One copy to Mr. B.S.A. Satyanarayana, Advocate, CAT, Hyderabad.
7. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIOSAN: MEMBER (C)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (C)

DATED 25-7-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 846/95

~~Admitted and Interim directions issued.~~

~~Allowed.~~

~~Disposed of with directions~~

~~Dismissed.~~

~~Dismissed as withdrawn.~~

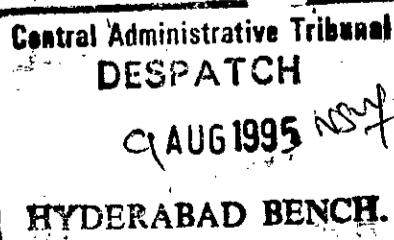
~~Dismissed for default~~

~~Rejected/Ordered.~~

~~No order as to costs.~~

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